GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES

LOK SABHA

UNSTARRED QUESTION NO.894

TO BE ANSWERED ON 07.02.2023

IMPLEMENTATION ADIP SCHEME

894. SHRI KAUSHALENDRA KUMAR:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the total funds spent by the Government and the number of beneficiaries under the Assistance to Disabled Persons for Purchase/Fitting of Aids and Appliances (ADIP) scheme for the persons with disability during the last five years;
- (b) whether the Government propose to reduce the disability limit to 80 per cent to provide complete assistance to persons with disability through ADIP scheme in order to provide maximum benefits to the persons with disability, if so, the details thereof;
- (c) whether it is a fact that most of the persons with disability are struggling due to apathy of Government and their families, if so, the details thereof; and
- (d) Whether the Government is contemplating to give uniform monthly pension to the persons with disability whose disability is 50 per cent or more, and if so, the details thereof?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI A. NARAYANASWAMY)

(a) Details of funds released and number of beneficiaries covered under the Scheme of Assistance to Disabled Persons for Purchase/Fitting of Aids/Appliances (ADIP) during the last five years are as under:-

Year	Funds	Number of
	released	beneficiaries
	(Rs.in crore)	covered
2017-18	200.01	272731
2018-19	216.19	300865
2019-20	213.83	351629
2020-21	189.13	258749
2021-22	198.69	243387

- (b) Under the provisions of the ADIP Scheme, various types of aids & assistive devices are provided to Persons with Disabilities (PwDs) having 40% and above disability. Also, in the case of high-end devices viz., Motorized Tricycles, Motorized Wheelchairs, and high-end-prosthesis 80% disability is required.
- (c) and (d) Relief to persons with disabilities is primarily a State subject by virtue of Entry 9 in the State list of the Constitution of India. However, the Central Government supplements the efforts of the States for the welfare of persons with disabilities through various schemes and programmes. The important schemes of the Department are:
 - (i) Deendayal Disabled Rehabilitation Scheme (DDRS);
 - (ii) Scholarships for Students with Disabilities;
 - (iii)Assistance to Disabled Persons for Purchase/Fitting of Aids and Appliances (ADIP); and
 - (iv) Scheme for implementation of Rights of Persons with Disabilities Act, 2016 (SIPDA)

No plan is under consideration in this Department for bringing uniformity in the amount of pension given to persons with disability across all States.
